(9)

NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1491/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017

NAME OF THE PARTIES:

Mitcon Consultancy & Engineering Services Ltd.

V/s.

Shah Group Builders Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

9 Protek. Netin Soula Ir. Advocate Baltle

I/by
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(Adv. for Respondent)

9. Suhas Joshi. Advocate for Sols.

Petitioner: 22/12/17.

ORDER

CP No.1491/I&BP/NCLT/MB/MAH/2017

For the parties have reported that the matter is amicably settled between them and on seeing the withdrawal memo filed by them, this Company petition is hereby dismissed as withdrawn.

Sd/-

V. NALLASENAPATHY Member(Technical) Sd/-

M. K. SHRAWAT Member (Judicial)